

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1767/97,

Date of Order: 16-2-98.

Between:

M.Narsimlu. .. Applicant.

and  
The General Manager,  
Ordnance Factory Project,  
Eddumailaram, Medak Dist. A.P. .. Respondent.

For the Applicant: Mr. P.Naveen Rao, Advocate.

For the Respondent: Mr.V.Rajeswar Rao, Addl.CGSC.

CORAM:

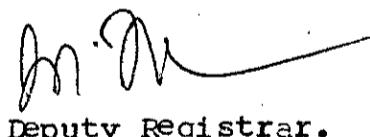
THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN).

The Tribunal made the following Order:-

Heard Mr.Phani Raj for the Applicant and Mr.RajeswarRao for the Respondent.

The Applicant in this OA is seeking an appointment as an Unskilled Labour or Safaiwals under the Land Displaced Persons Quota. It would appear that he was interviewed for the post of Unskilled Labour twice-once in 1985 and next in 1997, but was not found fit for selection. He was also interviewed for the post of Safaiwala in July, 1992 along with similar LDP candidates. He has been selected and his position has been fixed at 7 in a waiting list of 9 candidates. In view of this disclosure nothing remains to be decided in this case except to observe that :

1. The applicant should be absorbed as Safaiwala in his turn based on his assigned place in the waiting list and
2. his age restriction for entry in service shall be determined on the basis of the date of his empanelment in the list of waiting candidates. Thus the OA is disposed of.



Deputy Registrar.

To

1. The General Manager, Ordnance Factory Project, Eddumailaram, Dist.Medak A.P.
2. One copy to Mr. P.Naveen Rao, Advocate, CAT.Hyd.
3. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
4. One spare copy.
5. One copy to HHRP.M.(A) CAT.Hyd.

pvm.

*19-2-98*  
I Court

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COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 16 - 2 - 1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1767/97.

T.A.No.

Q.W.P

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

अधिकारी प्रशासनिक विभिन्न विभाग  
Central Administrative Tribunal  
प्रेषण/DESPATCH

18 FEB 1998

हैदराबाद व्यापारी  
HYDERABAD BENCH